

**Madhya Pradesh Krishi Upaj Mandi (Sanshodhan)  
Adhiniyam, 2015**

**7 of 2016**

**[15 January 2016]**

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An Act further to amend the Madhya Pradesh Krishi Upaj Mandi Adhiniyam, 1972.

Be it enacted by the Madhya Pradesh Legislature in the sixty-sixth Year of the Republic of India as follows:-

**1. Short title :-**

This Act may be called the Madhya Pradesh Krishi Upaj Mandi (Sanshodhan) Adhiniyam, 2015.

**2. Amendment of section 2 :-**

In Section 2 of the Madhya Pradesh Krishi Upaj Mandi Adhiniyam, 1972 (No. 24 of 1973) (hereinafter referred to as the principal Act), in sub-section (1), in clause (j), the word "warehouseman" shall be omitted.

**3. Amendment of section 31 :-**

In section 31 of the principal Act, the word "warehouseman" shall be omitted.

#### **4. Amendment of section 38 :-**

In Section 38 of the principal Act, for sub-section (2), the following sub-section shall be substituted, namely:-

"(2) All moneys in the market committee fund and other sums specified in sub-section (1) shall be deposited in a District Central Co-operative Bank or Madhya Pradesh State Co-operative Bank Limited or Post Officer Saving Bank or State Governments Personal Deposit Account.".

#### **5. Amendment of section 13 :-**

In Section 43 of the principal Act, for sub-section (7), the following sub-section shall be substituted, namely:-

"(7) All moneys received into the Madhya Pradesh State Marketing Development Fund and other sums shall be deposited in District Central Co-operative Bank or Madhya Pradesh State Co-operative Bank Limited or Post Office Saving Bank or State Governments Personal Deposit Account.".